ALLEGED LATHI-CHARGE BY ANDHRA PRADESH POLICE ON SMT. RENUKA CHOWDHURY

SHRIMATI RENUKA CHOWDHU-RY (Andhra Pradesh): Sir, through you I beg the indulgence of this. House. I want to place on record a few facts. As everybody knows, through the Press. Mr. N. T. Rama Rao, Chairman, National Front, was sitting on a hunger-strike.

MR. CHAIRMAN: That we are discussing now.

SHRIMATI RENUKA CHOWDHU-RY: I, though a Member of Parliament, was lathi-charged by the Andhra Police. I want to tell you why... (*Interruptions*)

SHRI V. NARAYANASAMI (Pondicherry): Mr. Chairman, Sir, the hon. lady Member threatened ihe police officer with a pistol. When the police wanted to restrain her, she showed a pistol and threatened the police officer. She went to the extent of threatening the police officer. Let her say whether she has done it or not.

(व्यवधान)

श्री सुरेन्द्रजीत सिंह श्रहलुवालिया (बिहार): पुलिस आफिसर जो अपनी ड्यूटी पर थे उनको धमकाया ग्रीर उनको लात मारी (व्यवधान)

SHRIMATI RENUKA CHOWDHU-RY: Sir, I should be allowed to place the facts.

SHRI V, NARAYANASAMY: She threatened the Superintendent of Police. (*Interruptions*)

SHRIMATI RENUKA CHAWDHU-RY: There was a lack of security for Rajiv Gandhi. (*Interruptions*) Please listen. Please allow me. (In-terruptions).

Sir, I am trying to tell you the facts. We are jointly concerned here about how there was a lack of security for Rajiv Gandhi. (Interruptions)

Plase let me place the facts on the floor of the House.

Let me put the facts on the floor of the House... (*Interruptions*)...

श्री सुरेन्द्रजीत सिंह श्रहलुक्षालिया । यह अखबार में लिखा है । अखबार पढ़िये। जो अखबार में छापा है अगर वह गलत छपा है तो उनके ऊपर एक्शन लें श्रीर नहीं तो इनके ऊपर एक्शन लें। (व्यवधान)

"Mrs. Renuka Chowdhury pulled out her revolver and pointed out at the police officer saying that she would shoot anybody who tried to come near Mr. Rama Rao. She also assaulted police officers and police women who tried to disarm her. Then, a senior police officer went near and asked her to open fire but she put the revolver back in her handbag." This is the report of the Police Commissioner of Hyderabad.

श्री मोहम्मद प्रफजल उर्फ मीम श्रफजल:
मैंने श्रापको लिख कर दियाँ है कि मेरे
ऊपर झटैक हुँ आ है 27 अप्रैल को । श्राज
तक इस सिलसिले में कुछ नहीं हुआ है
और ये उसी पुलिस की हिमायत ले रहे
हैं।

(व्यवधान)

† [شری محصد افصل عرف م - لی در محمد افصل عرف م - لی در محمد اوپر رائیک هوا هے ح ۲ اوپر رائیک اس سلسلے میں کچھ نہیں هوا هے اور یہ اسی پولیس کی حمایت لے رہے هیں خولیس کی حمایت لے رہے هیں خوامدات)

SHRIMATI RENUKA CHOW-DHURY: We are concerned here about how security lapses took place with Shri Rajiv Gandhi. I cannot even get myself to use the word "late". There was many a time when I tried to match with home on the floor of this House. I for one

Translation in Arabic Scropt.

[Shrimati Renuka Chowdhury]

cannot believe that I am never going to see him again in Parliament. This has come to focus how our intelli-geence are working and how our police personnel are working. I want to put on record a few points. People are accusing, me of pulling out a revolver. .. (Interruptions) ...

सब करो, सुन लो हकीकत को कि क्या हुआ है। (व्यवधान)

When Mr. N. T. Rama Rao was on a hunger strike... (Interruptions)...

SHRI SAT PAUL MITTAL (Nominated): I take serious evception to her calling hon. Members of this House as "years". This is a very serious matter.

श्रीमती रेणुका चौधरी: सीरियस मैटर सुन लें बाद में बात करे। (कःबधान)

श्री सुरेंद्रजीत सिंह श्रहलूबालिया : इन्होंने मुझे 'य र' कहा है, मैं इनका 'यार' नहीं हू। मैं इनका कुछ श्रीर हो सकता है,'यार' 'नहीं हो सकता। ऐसी बात यह क्यों बोलती हैं। (व्यवधान)

श्रीमती रेणुका चौधरी: कल यह रो रहे थे ग्रीर ग्राज वह बात मुनने को भी तैयार नहीं। (व्यवधान)

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Yesterday we discussed about security lapses in this House. Now everything is forgotten by the Congress people. This is the double face of the Congress... (Interruptions)...

श्री चतुरातन मिश्र (बिहार): मेरा त्वाइंट आफ आंडर है। एक मानतीय सदस्या के उपर पर्सनल आधात हुआ हैं और उन प्रश्न को वह उठाना चाहती हैं लेकिन लोग उठाने नहीं देते हैं और आप भी चुपचाप हैं तो यह कैसे होगा। (ध्यनधान)

MR. CI!' AIRMAN: I told her if there war anything done to her, she

should give it to me in writing. I will take it as a privilege question and look into the whole thing. I told her about this. Now she just wanted to say that she was beaten with lathis and that much I have permitted her to speak here. Now if you open up the whole thing, then, it is incorrect. ... (Interruptions) ...

SHRIMATI RENUKA CHOWDHURY: I should be allowed to give my personal explanation... (*Interruptions*) ..,

MR. CHAIRMAN: But it must be established. . . (Interruptions) .. There is a certain rule. You are an old Member. You have been, here for a long time. There are rules of privilege. I have told'her already about it. You know it, I have done it in the case of DMK. If anybody has anything the whole House is with that. But the question is, there is a method. I told her that she should give it in writing and we would look into it. She wanted to say something. She has said it. She should not expand it. (Interruptions). And now let us go on with the business. Now, Short Duration Discussion. Shri P. Upendra.

SHRIMATI RENUKA CHOWDHURY; Sir, one moment. They have made an accusation. They have taken my name. I should be allowed to make a! personal explanation. I have been accused of raising a revolver against a uniformed personnel.

MR. CHAIRMAN: Where?'

SHRIMATI RENUKA CHOWDHURY: They have just read it out.

MR. CHAIRMAN: I have not heard it. (*Interruptions*). I do not have twenty years.

SHRI CHATURANAN' MISHRA: Then, Sir, you get it expunged. If anybody has said she Has used a revolver you get it expunged.

MR. CHAIRMAN: No. I cannot get it expunged.

SHRI S. S. AHLUWALIA: That is not my version. It is a newspaper cutting.

MR. CHAIRMAN: Are you saying that she used a revolver?

श्री **सुरेन्द्रजोत सिंह श्र**हतुदालिया : डिनाई हुए कि नहीं रिवाल्वर निकाला? (व्यवधान)

MR, CHAIRMAN: If you say that ... (*Interruptions*).

SHRI S. S. AHLUWALIA: It is not unparliamentary.

MR. CHAIRMAN: .Then you are entitled to. an explanation. She can give a personal explanation.

SHRIMATI RENUKA CHOWDHURY; Let me give... (Interruptions).

SHRI V. NARAYANASAMY: You have threatened the DIG. (*Interruptions*).

MR. CHAIRMAN: If an allegation is made, you are entitled to a personal explanation.

SHRIMATI RENUKA CHOWDHURY: I am trying to point out the security lapses. And this has happened even to our ex-Prime Minister.

डा० श्रवरार श्रहमद (राजस्थान) : ऐसे ही समय बरबाद कर रहे हैं लोग। बहुत महरायुण विषय है उसकी सीरियसनेस खरम कर रहे हैं (व्यवधान)

श्री समापति । प्रोफ्रेसर माहब आप खत्स कर रहे हैं (व्यवधान)

श्री सभापित: प्रोफ़्रेसर सहब आप मुनिये तो। जब आप पसनत एलीगेशन लगायेंगे तो पर्सनत एक्सप्लेह्शन देने का हक है। उनमें ह्या दिक्कत है? अगर आपने कहा कि उन्होंने रिवाल्वर निकाली तो इसका एक्सप्लेह्शन देने का उनको हक हक है। (व्यवधान)

एक माननीय सदस्य: वह भी महिला को (ट्यवधान) by A.P. Police on Smt. Renuka Chowdhury

श्रीमती रेणुका चोधरी: यह भी महिला जैसे आपसे कमजोर है। बेशक महिला। रिवाल्वर जैसे सिर्फ पुरुषों का हरू बनना है, महिलाओं का नहीं है।

MR. CHAIRMAN: She does not want to be called a 'mahila'.

सापको पहिना नहीं नहेंगे भाई।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : रिवाल्वर वाली महिला कह रहे हैं । (ब्यक्षतान)

SHRIMATI RENUKA CHOWDHURY: I do not need a revolver. (*Interruptions*).

SHRI DIPEN GHOSH: No revolver will be necessary for her. (*Interruptions*).

SHRIMATI RENUKA CHOWDHURY: The Prime Minister is here. The Home Minister is also here. We must look into how the police are operating in our country and how serious the security lapses are. On 30th... (Interruption).

MR. CHAIRMAN: You tell us about your revolver, your personal explanation about your revolver.

SHRIMATI R2NUKA CHOWDHURY: Why I have... (*Interruptions*) Sir, I beg of you. Let me make my point.

MR. CHAIRMAN: I have permitted you for your personal explanation on revolver.

SHRIMATI RENUKA CHOWDHURY: On 30th, a senior Crime Branch Officer came in 'mufti' at 2.30 in, the night with a private video-grapher to videograph N.T.R.'s place where he was doing 'Nirahaar Diksha'. My volunteers said, "Madam, we do not identify him."

MR. CHAIRMAN: Where is the revolver?

SHRIMATI RENUKA CHOWDHURY: 'Hai hi nahin to' (Interruptions). Let me talk and then you can talk. There should be some sense. (Interruptions). I asked

[Shrimati Renuka Choudhury] him, "Who are you? We do not identify you. And why are you videographing this thing?" Then the senior Officer who came in 'mufti' said, "I am DCP so and so, Crime." 'Mein ne poochcha, "How do we know who you are? Have you got any identification? We have volunteers here and we are a vigilance squad ourselves. Have you got any identification?' "Nahin". "Then how can we permit you to take a videograph of this?" It is a serious security lapse. If some outsider can come and videograph, then anybody can enter and kill. Then the ACP came in. He said, "I identify him. He is DCP, Crime and we have come to videograph." They said, "it is the procedure".

कब से है यह प्रोसीजर,?

I have not heard of this procedure.

6 महीने से लागू है।

Then why did Shri Rajiv Gandhi meet with this fate? Why was his meeting not videographed in anticipation sale and I said, Mr. V. P. Singh and the National Front leaders had a meeting in Hyderabad.

जवाब नहीं।

I said, give it to me in writing that it is the proper procedure that you can videograph.

MR. CHAIRMAN: Come to revolver.

श्रीमती रेणुका चौधरी : नहीं सर, ग्राप सुन लीजिए (व्यवधान) ग्राप भी उनका साथ दे रहे हैं ... (व्यवधान)...

SHRI S. S. AHLUWALIA: Sir, what she is saying is not correct. (*Interruption*)

ये गलत बातें बोल रही हैं। यह धटना है 1.45 ए.एम की...

SHRIS. S. AHLUWALIA: *

MR. CHAIRMAN: I have not permitted you, Mr. Ahluwalia. Nothing

•Not recorded.

will go on record without my permission, (Interruptions). Nothing is going on record.

SHRIMATI RENUKA CHOWD-HURY: Sir, may I complete?

उसके बाद क्या हुआ।

MR. CHAIRMAN: No thing will go on record.

स्राप भी जितना मैंने परिमशन दी है उतना बोलिए। उनको इसलिए मैंने रोका है।

श्रीमती रेणुका चौधरी: उसके पीछे क्या है, मैं बताना चाहती हूं। रिवाल्वर का समाचार कसे है, वह बताना है।

MR. CHAIRMAN: No, no. You are to tell me about revolver. (*Interruptions*). Then I cannot stop them. It is very simple. There is a rule for everybody. You talk about revolver only.

श्रापने रिवाल्वर निकाली थी ग्रीर इस वजह से निकाली थी, श्राप वह वजह बता दें कि ग्रापने रिवाल्वर क्यों निकाली थी।

Are you telling us why you took out the revolver?

SHRIMATI RENUKA CHOWD-HURY: Yes, Sir. I am telling you whether I had taken out the revolver or not.

श्राप भी उनका साथ दे रहे हैं! में मर जाऊगी इधर। ले जाइये मेरी लाश को उठाकर (व्यवधान) मैं जो बता रही थी क्या वह सुनने लायक नहीं है। इस मुक्क में श्राग लगी हुई है... (व्यवधान) शिव शंकर का बेटा वे घर से उठाकर हो गये हैं। ऐसी निकमी सरकार का साथ दे रहे हैं लोग और कोई सुनने वाला नहीं है यहां... (व्यवधान) मैं जो बता रही थी क्या वह सुनने लायक नहां है इस हाउस में...

श्री राम श्रवधेश सिंह (बिहा) । एक तो एलीगेशन लगाया और सफाई भी नहीं देने दे रहे हैं। यह हाल हो गया है ...(अयवधान)

by A.P. Police on 26 Smt. Renuka Chowdhary

श्री समापित : सीधा मुद्दा है। उन्होंने कह कि रिवाल्वर निकाली है) ... (व्यवधान) अगर निकाली है तो वया निकाली है (व्यवधान) ...

श्रीमती रेणुका चौधरी: यह झूठा इल्जाम है। मैं बता रही हू कि क्यों झूठा इल्जाम लगा रहे हैं।

श्री समापितः ग्रगरनहीं निकाला है तो तो बात कह दीजिए कि नहीं निकाला है किस्सा खत्म हो गया।

श्रीमती रेणुका चौघरी : किस्सा खत्म नहीं हुग्रा . . . (व्यवधान)

MR. CHAIRMAN: No, no. You cannot be permitted to take the House for a ride.

SHRIMATI RENUKA CHOWD-HURY: I am doing it.

MR. CHAIRMAN: It is not possible. (*Interruptions*). No, no

SHRIMATI RENUKA CHOWD-HURY: What no, no?

I (have to give my evplanation, Sir. (Interruptions)

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Sir, this is unfair. (*Interruptions*).

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): Sir, you have allowed her. Let her complete. (*Inter, ruptions*).

SHRIMATI RENUKA CHOW-DHURY: I should be allowed to complete.

SHRI M. S. GURUPADASWAMY: Sir, in fairness to the House, she should be allowed to complete. Let the House know what happened. (Interruptions)

MR CHAIRMAN: That will come in the Short Duration Discussion. (*Interruptions*). Shri P. Upendra can put all this. SHRI M. S. GURUPADASWAMY: Sir, you have allowed her to make a submission. You have permitted her.

MR. CHAIRMAN: You are a law man, You know explanation of a fact. An allegation was made that she took out a revolver. Now, she should tell us why she took out a "revolver.

SHRI M. S. GURUPADASWAMY: If you do not allow her to make a submission, she will be misunderstood. Therefore, let her make a submission.

MR. CHAIRMAN; If she says... (.interruptions) That is a very simple thing. If she says that revolver is taken out because of these reasons, then it is justified. But if she says that the revolver is not taken out, then where is the justication?

... (Interruptions)...

It is a very logical and simple thing. If she says that she took out the revolver, then she has every right to say why she took out the revolver. If she says she did not take out the revolver, then there is no explanation needed.

... (Interruptions)...

I will follow the rules, come what may. (*Interruptions*) The rules are very simple.

श्रीमती रेणुका चौधरी: मैं बता रही हू...(व्यवधान) मेरा प्रिविलेज मोशन पुलिस के लाठी चार्ज के बारे में है। मैं उसके बारे में बनाना चाह रही हूं। श्राप मूझे मौका नहीं देंगे ... (व्यवधान)

श्री सभापति । मैं नहीं दूंगा। तारीके से काम चलेगा।

SHRIMATI RENUKA CHOW-DHURY: Sir, I want to tell you...

MR. CHAIRMAN: Will you sit down and hear me? The question is very simple. They alleged that you took out the revolver.

... (Interruptions)...

DR. G. VIJAYA MOHAN REDDY: Sir, you please allow her to speak on this thing.

SHRI N. E. BALARAM (Kerala): Now, this is a question of revolver, Sir. You please allow her to speak.

SHRI M. S. GURUPADASWAMY: Sir, you please allow her to make a statement. ... (Interruptions')...

MR. CHAIRMAN: The logic is very simple...

SHRI M. S. GURUPADASWAMY: Sir, this is a very serious allegation. The allegation should not go on record.

... (Interruptions)...

MR. CHAIRMAN: I am on my legs. .. (interruptions)...1 am on my legs.

SHRI M. S. GURUPADASWAMY: This is a very serious allegation, Sir. Please let her explain her position.

MR. CHAIRMAN: Will you all please take you seats? I have permitted her... (interruptions) Please hear me. ... (interruptions)... I am in the Chair. You are not in the Chair. ... (interruptions)... You are not in the Chair. You are not in the Chair. I am in the Chair. ... (interruptions) ... Please sit down.

श्री राम ग्रवधेश सिंह: किस परि-स्थिति में रिवोल्वर उठाया, श्राप इनको गताने का मौका नहीं दे रहे हैं।

MR. CHAIRMAN: Please sit down. I have permitted a personal explanation. ... (interruptions). .1 have permitted a personal explanation...

श्रीमती रेणुका चौधरी आप सुनना नहीं जह रहे हैं।

MR. CHAIRMAN: The personal explanation arose out of an allegation that she took out a revolver......

श्रीमती रेणुका चौधरी : ग्राप सुनना नहीं ... (व्यवधान)

MR. CHAIRMAN: Now it is simple. She said "no". The matter ends. She said "no", the matter ends. ... (*Interruptions*)... The moment

she says "no", the matter ends. Now why anything else? She said she did not.. (interruptions) After she said she did not, the matter ends.

श्री राम अवधेश सिंह: यह तो पुलिस को बचाने के लिए ... (व्यवधान)

MR. CHAIRMAN: If she says she did, then she can give an explanation. ... (*Interruptions*)...

SHRIMATI RENUKA CHOWDHRY: Are you forcing me to say that I did it? ... (*Interruptions*)... Are you forcing me to say that I did it?

श्रीमती सरला माहेरबरी (पहिचमी बंगील): उनकी बात तो बाद में आती है। ...(ज्यबधान)

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): May I make a request to you? The hon. lady Member was making some reference! about certain incidents. In that context, allegations were made that she took out a revolver. So she was standing on her legs, not for the revolver thing but for saying something else ... (fitterruptions) ... Mr, Chairman, Sir, nothing will be lost if she is allowed to speak for two minutes and the hon. Members tolerate her for two minutes; otherwise, we are wasting so much time. She has every right to plane, her point of view ... (Interruptions) ... Mr. Chairman, Sir, you please allow her to speak for two minutes and I shall request the hon. Members to hear her ...

श्री सुरेन्द्रेजीत सिंह ग्रहसुवालिया :
सभापति जी, अगर यह अपनी पसंनल
एकतप्तेनेशन किसी ग्रीप विषय पर दे
रही है, तो बहुत सारे महत्वपूर्ण मुद्दा
हैं ग्रीप क्षेत्र से बड़ा महत्वपूर्ण मुद्दा,
जिसके लिए वह अपने घड़ियाली ग्रांस्
बहा रही हैं कि राजीव गांधी की जवण्य
हत्या हुई है, उसका वह रेफरेंस दे रहीं
थी, पहले उसको डिसकस किया जाए।
उसकी बात सुन ली जाएगी, जो वह
कहेंगे, उसको हम सुन लेंगे। . . (व्यवधान)

श्री मोहप्सद अफलल उर्फ मीम अफलल : १३ उल्लोब सोझो की हत्या का...(व्यवधान)

श्री सभापति भ्राप बीच में रिवाल्वर नहीं काते, ती बात खत्म हो गई होती।

श्री सुरेन्द्रजीत सिंह श्रहतुवालिया : सञ्चाई यह है कि एन टी रामाराव ने जो डामा किया है, वह ड्रामा उन असण्य हत्या के . . . (व्यवधान)

SHRI PARVATHANENI UNPEND-RA (Andhra Pradesh): What is he saying Sir? ... (Interruptions) ...

DR. G. VIJAYA MOHAN REDY. Sir, what he has said is unparliamentary. It should not go on record, Sir.

SHRI PARVATHANENI UPEND-RA: Please expunge those words, Sir.

श्री सुरेन्द्रजीत सिंह ग्रहलुखालिया : कांन बनेना श्रीर कीन अपना, अप श्रातः सोची।

MR. CHAIRMAN: Now, you con elude. I have already said that a. thing said without my permission will not go on record. (*Interruptions*)

SHRI VIREN J. SHAH (Maharashtra): You have permitted her to speak. (*Interruptions*)

SRI S. S. AHLUWALIA: What unparliamentary word did I use':' ... (Interruptions) ...

SHRI PARVATHANENI UPEND-RA: They were enacting the dramas in this House to please their leader. Whom do they want to please now?... (Interruptions)...

SHRIMATI RENUKA CHOWDHU-RY: May I continue Sir? (Interruptions)

MR. CHAIRMAN: Now, you conclude. (Interruptions)...

SHRIMATI RENUKA CHOWDHU-RY: May I continue Sir? (*Interrup*-After that I asked him, "If you have come as a Senior Officer at 2:45 in the morning to videograph, where is the guarantee that this private video-

Smt. Renuka Chowdhury grapher, where is the guarantee that this private videographer'—this is a private videographer; I have ab-lished that—"will not make copies of the tape and sell them to somebody else? This is a serious security lapfee. You people are supposed to be pr oviding security to Shri N. T. .Racna Rao and you are allowing this." 'Ihe D.C.P. got angry because I pointed out this to him. He said, "Yes, we cannot give you any guarantee that this will not be video-copied and sold to others." I just said, 'The which problem of our sitting on the roadside was arisen because you failed as a police force." After thai, Sir, the next day they came and illegally took the video and went. On the first night when they came to arrest Shri N. T. Rama Rao, they came with a force of almost a thousand police personnel and they came at 2.45 again on that night,

ग्रीर युफती पुरिस धाई है ग्रीर धवका Si मार-मार कर, धक्का मार-मार कर,

they entered the camp. We said, "Who are you? Please identify yourselves."

...Then three women constables and five men constables lifted me which quite a job, and they carried me off and then they knocked me down on the floor and they were going to trample on me. Then my volunteers said, "What is this? She is a Member of Parliament. How can you treat her like this?" Then this fellow said, "We will break every bone of hers."

gम बहुत वकालत कर रहे थे, तुम बहुत वकालत कर रहे थे, वीडियो के दारे में बहुत स्वाल पूछ रहे थे इसी बतायेंगे।

...(व्यवधान)

श्रीसभापतिः कह तो दिया कि भ्रापका प्रिविलेख मोशन ले रहा हूं। ...(स्थवधान)

श्रीमती रेणका चौधरी : कि मैं उस को फोन करते ही तरंत ही दुक एक्शन।

the procedure they have adopted कि वी भाई पी. का सैक्यरिटी वीडियो टेप करके प्राइवेट एजेंसीज में दे रहे हैं और हम उसका विरोध करें और वह इलजाम लगा दें कि मैंने रिवाल्वर निकाल ली। अवर मैंने रिवाल्वर निकाली तो एक हजार पुलिस ने क्यो गिरपतार नहीं किया ? Why am I not arrested? Let them produce the notice. Let them establish the fact; otherwise, they have to give a public apology.

श्रीर ग्रगर में राह बीच में बैठुंगी तो एक साल तक मर्हगी नहीं, मैं बता रहीं हूं। अगर बैठे रहूंगी और फ़िर क्षाम लग जाएगी मुल्क में। यह झूठा इलजाम लगया और...(व्यवधान) मेरे कुलीग (व्यवधान) जरा शर्म करो. जरा शर्म करो। ... (व्यवधान)

MR. CHAIRMAN: Now. Upendra.

[The Deputy Chairman in Chair]

..SHORT DURATION DISCUS-SION—FAILURE; OF **GOVERNMENT TO PROVIDE** ADEQUATE SECURITY TO SHRI RAJIV GANDHI AND TO PREVENT THE LARGE SCALE VIOLENCE IN VARIOUS PARTS OF THE COUNTRY FOLLOWING His ASSASSINATION

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Madam, while paying glowing tributes to the memory of late Shri Rajiv Gandhi yesterday, who was killed in a very dastardly manner at Sriperumbudur on May, 21 we deliberately refrained from referring to

[Shri Parvathaneni Upendra]

sination, particularly the security lapses which led to the assassination, and also the horrendous acts of violence, arson and looting He took action and the police start-indulged in by these fake followers of ed behaving themslves after that. Sir, Mahatma Gandhi in various parts of the counif the police are like this, if this is try taking the excuse of Rajivji's death. Today, the Chairman has been kind enough to give permission to discuss both these aspects. I would like to take the first one to start withthe security lapse which led to the assassination of Shri Rajiv Gandhi: I charge this Government with criminal negligence in providing security to Shri Rajiv Gandhi because the Tamil Nadu administration is now directly under the control of the Centre and there were enough indications that something dangerous would happen during Shri Rajiv Gandhi's visit to Tamil Nadu. Now, the assassination has taken place and in any other

civilised .country,, any Government under similar circumstances would have owned moral responsibility for such a lapse and Would have quit. But, I do not expect Shri Chandra Shekhar to do that. Madam, I am also surprised that the Central Bureau of Investigation, the Director of Central Bureau of Investigation, Mr. Vijay Karan expressed satisfaction over the security arrangements, even before the inquiry has been completed. I quote from the "Hindustan Times" dated May 25, 1991. "The Director of Central Bureau of Mr. Investigation, Mr. Vijay Karan has expressed satisfaction over the security arrangements made by the police for the campaign meeting of the former Prime Minister,

Shri Rajiv Gandhi, who was killed in a the blast at Sriperumbudur on Tuesday night." It is highly objectionable that the CBI Director should have gone on record giving a clean chit to the police and other authorities in the matter even before the inquiry has been completed.

Madam, I further said that there was enough indication of the impending danger to Shri Rajiv Gandhi. I quote from the "Hindu" dated May 28. "The TNCC President Shri K. Ramamurthy, who was upset over the visit as

> that we took extreme care insecurity to Rajiv Gandhi.